

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 17775 - 17975 /CZ/Comp/2025

Dated: 22 MAY 2025

CIRCULAR

This is in continuation to this office earlier Circulars No. 45778-928/CZ/Comp/2018 dated 24/07/2018, No. 39389-589/CZ/Comp/2022 dated 19/10/2022, No. 19056-19266/CZ/Comp/2024 dated 18/03/2024 and No. 57587-797/CZ/Comp/2024 dated 23/10/2024 **regarding proper functioning of Display Boards / Thin Client Machines and display of real-time status of case hearing.** However, it has been observed that some courts are not adhering to the directions.

It may be noted that in terms of the earlier directives, the Reader of the respective court shall be solely responsible for the proper functioning of the Thin Client Machines and Case Display Boards—both inside and outside the courtroom—and for updating the real-time status of case hearings.

Considering the above, all Judicial Officers are again requested to direct the concerned Reader/Concerned Official of the Court to ensure regular functioning of the Thin Client Machines / Display Boards in the courtrooms and Timely and accurate updation of case hearing status in real-time to reflect the actual progress of proceedings the case hearing status in real time to reflect the actual progress of proceedings.

It is also impressed that any technical/functional issues pertaining to Thin Client Machines installed in the Main Building and Annexe-I & II should be reported to the Computer Branch and issues concerning to Thin Client Machines / Display Boards installed in the Extension Block should be reported to the A.E./J.E. (PWD) – Electrical Division, Tis Hazari Courts Complex, Delhi.

Strict compliance with the above instructions must be ensured without fail.

This issues with the approval of the Ld. Principal District & Sessions Judge (HQs) and the Ld. Principal District & Sessions Judge (West).



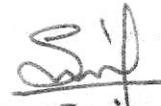
(Sunil Kumar Sharma)
Delhi Higher Judicial Service
Chairman – IT & Digitization/ CCC
Delhi District Courts

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Copy forwarded for information and necessary action to:

1. All Ld. Principal District & Sessions Judges of Delhi/New Delhi (except Central and West), with a request to circulate the aforesaid circular among all Judicial Officers for communication of the directions to the Readers and all other concerned offices/officials.
2. Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue Court Complex, New Delhi, with a request to circulate the aforesaid circular among all Judicial Officers for communication of the directions to the Readers and all other concerned offices/officials.
3. All Ld. Officers In-Charge, Computer Branch at Tis Hazari, Dwarka, Rouse Avenue (RACC), Rohini, Patiala House, Saket, Karkardooma, and New Delhi.
4. All Ld. Judicial Officers posted in Central and West Districts, with a request to convey the above directions to the Reader and staff of the respective courts and to ensure that concerned staff meticulously adhering to the same.
5. PS to Ld. Principal District & Sessions Judge (HQs), for placing the circular before the Ld. Principal District & Sessions Judge (HQs).
6. PS to Ld. Principal District & Sessions Judge (West), for placing the circular before the Ld. Principal District & Sessions Judge (West).
7. Assistant Engineer (Electrical), PWD, Tis Hazari Courts, Delhi, to ensure the proper functioning of Thin Client Machines / Case Display Boards under their domain.
8. In-Charge, IT Cell, for uploading the circular on the official website.
9. Dealing Official (AMC), Room No. 278, Tis Hazari Courts, Delhi.
10. Dealing Official, LAYERS Seat, for uploading the circular on LAYERS.
11. PS to the undersigned.
12. Office File.



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